

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 10/85
DATED 21.01.2021 HELD ON 18.02.2021**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.10/85 dated 21.01.2021 of Norms Committee-VI for the year 2020-21 was held on 18.02.2021 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
5	Shri Pradyumna Sahu, Dy. DGFT	DGFT

Case No.:11/20/85-ALC3/2018	Party Name: R K PRODUCTS	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:11.03.2021
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments. The case stands deferred to 11.03.2021.			

Case No.:6/7/85-ALC3/2019	Party Name: HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:11.03.2021
Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm was under examination of the Technical Authority, i.e, DPIIT for comments. The Technical Authority has informed that the reply furnished by the firm is inadequate to give comments and suggested to ask the firm to come for PH. The Committee decided to grant PH to the firm in the next meeting. The case stands deferred to 11.03.2021.			

Case No.:3/13/85-ALC3/2019	Party Name: TASTY BITE EATABLES LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on “Net to Net basis” allowing the following inputs;			
3 Export Item			
Ready to Cook Curry (Cooking Sauce) 300 gm per pouch, per pouch contains 17.1gm whole milk powder total 12MT		680702.000 Number	
Import Item			
Whole Milk Powder. Min 26% fat.		11.64 MT	
RA may take subsequent consequential action accordingly.			

Case No.:11/13/85-ALC3/2019	Party Name: DUKES	Meet No/Date:10/85-	Rejected
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	PRODUCTS (INDIA) LTD	ALC3/2020 21.01.2021	
HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 19.08.2020 followed by reminder on 17.11.2020, 22.12.2020 and 09.02.2021 to furnish reply. However, after repeated reminders the firm failed to furnish their reply. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 6/16/85-ALC3/2019	Party Name: BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;			
Export Item			
5	Shilajit Extract 50% (% Fulvic Acid NLT 50%)	1.000 Kg	
Import Item			
	Shilajit Stone (% Fulvic Acid 6.5%)	7.690 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:3/19/85-ALC3/2019	Party Name: GLAMY CANDY PRIVATE LTD.	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
HQ File :01/85/050/00138/AM20/	RLA File :07/24/040/00215/AM20/	Lic.No/Date:0710115877 18.12.2019	Defer Date:11.03.2021
6	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.		
The case stands deferred to 11.03.2021.			

7	Case No.: 5/19/85-ALC3/2019	Party Name: V S	Meet No/Date:10/85-	Rejected
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	INTERNATIONAL	ALC3/2020 21.01.2021	
HQ File :01/85/050/00140/AM20/	RLA File :24/24/040/00042/AM20/	Lic.No/Date:2410042962 24.12.2019	
Decision : NC considered the case as per agenda and noted that the firm was issued letter on 06.01.2020 followed by reminders on 18.02.2020, 23.10.2020, 21.11.2020 and 18.01.2021 to furnish hard copy of the application. However, after repeated reminders the firm failed to furnish a hard copy of the application and details sought on Sterilization Activities. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.			

Case No.: 1/22/85-ALC3/2019	Party Name: DEEPKIRAN FOODS PRIVATE LTD.,	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00167/AM20/	RLA File :08/24/040/00360/AM20/	Lic.No/Date:0810147151 03.02.2020	Defer Date:11.03.2021
Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

Case No.:5/22/85-ALC3/2019	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00171/AM20/	RLA File :30/24/040/00105/AM20/	Lic.No/Date:3010105055 14.02.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA after adjusting the sale value of by-product, i.e., Cocoa Cake/Powder on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2017-ED dated 08.10.2020, allowing the following inputs;			
Export Item			
Pure Prime Pressed Cocoa Butter		18600.000 Kg	
Import Item			
Ghana Cocoa Liquor Natural		26031.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 4/22/85-ALC3/2019	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Withdrawn
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HQ File :01/85/050/00170/AM20/	RLA File :07/24/040/00268/AM20/	Lic.No/Date:0710116122 14.02.2020	
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Decision : NC considered the case as per agenda and noted that the above mentioned AA of the firm has already been approved by the NC in the M.No.09/85 dated 14.01.2021. The Committee decided to withdraw the case.

Case No.: 7/22/85-ALC3/2019	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00173/AM20/	RLA File :30/24/040/00106/AM20/	Lic.No/Date:3010105056 17.02.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA after adjusting the sale value of by-product, i.e., Cocoa Cake/Powder on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2017-ED dated 08.10.2020, allowing the following inputs;

Export Item

Cocoa Mass	7850.000 Kg
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Import Item

Cococa Beans	9865.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.: 9/22/85-ALC3/2019	Party Name: EICL LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00175/AM20/	RLA File :10/24/040/00102/AM20/	Lic.No/Date:1010060401 18.02.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

Export Item

Processed and Calcined Clays Kaolin whether or not clacined hydrated aluminium silicate	1.000 Kg
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Import Item

Spray Dried China Clay ((Containing 14% Crystalline Water)	1.160 Kg
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RA may take subsequent consequential action accordingly.

13

Case No.:8/22/85-ALC3/2019	Party Name: LUKE EXPORT	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00174/AM20/	RLA File :10/24/040/00101/AM20/	Lic.No/Date:1010060400 18.02.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/FP/Sion/2018 dated 05.10.2020, allowing the following inputs;			
Export Item			
Frozen Half Shell Mussles		19889.000 Kg	
Import Item			
Mussel Half Shell		22099.050 Kg	
RA may take subsequent consequential action accordingly.			

14	Case No.: 4/1/85-ALC3/2020	Party Name: INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
	HQ File :01/85/050/00179/AM20/	RLA File :08/24/040/00379/AM20/	Lic.No/Date:0810147301 21.02.2020	Defer Date:11.03.2021
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 11.03.2021.			

15	Case No.: 8/1/85-ALC3/2020	Party Name: GORSIA PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Transferred
	HQ File :01/85/050/00183/AM20/	RLA File :02/24/040/00195/AM20/	Lic.No/Date:0210209793 26.02.2020	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

16	Case No.: 11/1/85-ALC3/2020	Party Name: SENSO FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
	HQ File :01/85/050/00186/AM20/	RLA File :24/24/040/00059/AM20/	Lic.No/Date:2410043040 28.02.2020	Defer Date:11.03.2021
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI furnished vide			

OM No.E-14/15/2020-ED dated 07.12.2020;

- i) Recipes and Mass Balance of all 12 exported items with imported and indigenous ingredients.
- ii) Process Flow Charts of all 12 items with justification of the claim of wastage.
- iii) The details of Value Addition under the application.

The case stands deferred to 11.03.2021.

Case No.: 16/1/85-ALC3/2020	Party Name: SATURN INDUSTRIES	Meet No/Date:10/85-ALC3/2020 21.01.2021	Rejected
HQ File :01/85/050/00191/AM20/	RLA File :07/24/040/00305/AM20/	Lic.No/Date:0710116288 20.03.2020	
17	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2020 followed by reminders on 26.10.2020, 22.12.2020 and 10.02.2021 to furnish reply of the DL. However, after repeated reminders the firm failed to furnish reply. The Committee therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.		

Case No.: 17/1/85-ALC3/2020	Party Name: NOVEL NUTRIENTS PVT LTD	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
HQ File :01/85/050/00192/AM21/	RLA File :07/24/040/00314/AM20/	Lic.No/Date:0710116325 03.04.2020	Defer Date:11.03.2021
18	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.2; i) Self attested copy of Certificate of Analysis (CoA) of export item. ii) Copy of CoA of import item from Foreign Supplier for the present AA. iii) Copy of Approval from FDA/FSSAI for the export item. The case stands deferred to 11.03.2021.		

Case No.: 18/1/85-ALC3/2020	Party Name: R.K.GANAPATHI CHETTIAR,	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00193/AM21/	RLA File :32/24/040/00141/AM20/	Lic.No/Date:3210079475 07.04.2020	
19	Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14/3/2020-ED dated 24.11.2020, allowing the following inputs;		

Export Item

Ghee	410.000 MT
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Import Item

Unsalted Creamery Butter (82.9% fat)	480.000 MT
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RA may take subsequent consequential action accordingly.

Case No.:20/1/85-ALC3/2020

Party Name: INDO
PHYTOCHEM
PHARMACEUTICALS

Meet No/Date:10/85-
ALC3/2020
21.01.2021

Approved

HQ File

:01/85/050/00195/AM21/

RLA File

:05/23/040/00486/AM20/

Lic.No/Date:0510414026
20.04.2020

Decision : NC considered the case as per agenda and decided to fix the norms of the on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

20 Export Item

Yohimbine Hydrochloride (Yohimbine HCL) (Pharmaceutical Grade)	1.000 Kg
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Import Item

Pausinystalia Yohimbe Bark (with Yohimbine content 1.01%)	100.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.:21/1/85-ALC3/2020

Party Name: INDO
PHYTOCHEM
PHARMACEUTICALS

Meet No/Date:10/85-
ALC3/2020
21.01.2021

Approved

HQ File

:01/85/050/00196/AM21/

RLA File

:05/23/040/00487/AM20/

Lic.No/Date:0510414027
20.04.2020

Decision : NC considered the case as per agenda and decided to fix the norms of the on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

21 Export Item

Yohimbine Extract 8%	1.000 Kg
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Import Item

Pausinystalia Yohimbe Bark (with Yohimbine content NLT 1.01%)	8.000 Kg
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RA may take subsequent consequential action accordingly.

22 Case No.:23/1/85-ALC3/2020

Party Name: EICL LIMITED

Meet No/Date:10/85-
ALC3/2020

Approved

प्रद्युम्न साह/PRADYUMNA SAHU
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		21.01.2021	
HQ File :01/85/050/00198/AM21/	RLA File :10/24/040/00001/AM21/	Lic.No/Date:1010060468 24.04.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;			
Export Item			
Processed and Calcined Clays Kaolin whether or not calcined hydrated aluminium silicate		1.000 Kg	
Import Item			
Spray Dried China Clay ((Containing 14% Crystalline Water)		1.160 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 25/1/85-ALC3/2020	Party Name: IWI STATIONERY PVT.LTD.	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00200/AM21/	RLA File :03/94/040/00027/AM21/	Lic.No/Date:0310835868 25.04.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;			
Export Item			
Plastic Mechanical Pencil (Containing 4 Pencil Lead Per Pencil). Net Content : 1) Chuck 50,00,000Nos. 2) Metal Spring 50,00,000 Nos. 3) Eraser 50,00,000 Nos. 4) Pencil Lead 2,00,00,000 Nos. 5) SAN Moulding Powder 10,870 Kgs. 6) ABS Moulding Powder 6,520 Kgs. 7) Polypropylene Granules 5,040 Kgs		50,00,000.000 Number	
Import Item			
Import item No. 1 & 2 of relevant specification		Nett. to Nett.	
Import item No. 3 & 4		Nett. to Nett.	
Import items No. 5, 6 & 7		1.05 Kg/Kg content in export product.	
RA may take subsequent consequential action accordingly.			

Case No.: 27/1/85-ALC3/2020	Party Name: DEEPKIRAN FOODS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00202/AM21/	RLA File :08/24/040/00418/AM20/	Lic.No/Date:0810147683 27.04.2020	Defer Date:11.03.2021
24 Decision : NC considered the case as per agenda and noted that the firm issued DL on 10.02.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 11.03.2021.			

Case No.:30/1/85-ALC3/2020	Party Name: EICL LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00205/AM21/	RLA File :10/24/040/00005/AM21/	Lic.No/Date:1010060482 08.05.2020	
Decision : : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;			
25 Export Item			
Processed and Calcined Clays Kaolin whether or not clacined hydrated aluminium silicate		1.000 Kg	
Import Item			
Spray Dried China Clay ((Containing 14% Crystalline Water)		1.160 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 31/1/85-ALC3/2020	Party Name: GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00206/AM21/	RLA File :10/24/040/00006/AM21/	Lic.No/Date:1010060483 11.05.2020	Defer Date:11.03.2021
26 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI . The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

27	Case No.: 32/1/85-ALC3/2020	Party Name: CHIRAG ENTERPRISE	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
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HQ File :01/85/050/00207/AM21/	RLA File :24/24/040/00009/AM21/	Lic.No/Date:2410043105 15.05.2020	
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Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

Export Item

Crude Methyl Methacrylate Monomer	2000.000 MT
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Import Item

Acrylic Plastic Strips /Offcuts	2100.000 MT
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RA may take subsequent consequential action accordingly.

Case No.: 35/1/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
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HQ File :01/85/050/00210/AM21/	RLA File :07/24/040/00041/AM21/	Lic.No/Date:0710116475 20.05.2020	
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Decision : NC considered the case as per agenda and noted that norms of the similar case of the firm was fixed in M.No.03/85 dated 13.08.2020 on the basis of technical comments of MoFPI vide OM No. E-14011/17/2019-ED dated 06.08.2020. Based on that the Committee decided to fix the norms of the present AA, allowing the following inputs;

Export Item

Jalapeno Seasoning FFU 594	55620.000 Kg
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Import Item

Sodium Chloride	14606.000 Kg
Monosodium L-Glutamate Powder	2516.000 Kg
Sweet Whey Powder	16322.000 Kg
Citric Acid Anhydrous Powder	2500.000 Kg
Parsley Curly 3mm	391.000 Kg
Onion Powder	5869.000 Kg
Tomato Powder Cold Break SD 300	5590.000 Kg
Artificial Green Pepper Flavour Non-Gmo	212.000 Kg
HVP Protex 3398	700.000 Kg
NEOSYL GP Anti Caking Agent	550.000 Kg
Vegamine 28D	700.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 36/1/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
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HQ File
:01/85/050/00211/AM21/

RLA File
:07/24/040/00042/AM21/

Lic.No/Date:0710116474
20.05.2020

Decision : NC considered the case as per agenda and noted that norms of the similar case of the firm was fixed in M.No.09/85 dated 14.01.2021 on the basis of technical comments of MoFPI vide OM No. E-14011/17/2019-ED dated 06.08.2020. Based on that the Committee decided to fix the norms of the present AA, allowing the following inputs;

Export Item

JALAPENO SEASONING FCV 5759	222480.000 Kg
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Import Items

S.No.	Name of the Item	Quantity Allowed
1	Sodium Chloride	59525.000 Kg
2	Monosodium Glutamate	11917.000 Kg
3	Sweet Whey Powder	74054.000 Kg
4	Citric Acid Anhydrous Powder	8000.000 Kg
5	Parsley Curly 3mm	3253.000 Kg
6	Onion Powder	19097.000 Kg
7	Tomato Powder Cold Break SD 300	14757.000 Kg
8	Artificial Green Pepper Flavour Non-Gmo	1173.000 Kg
9	HVP Protex 3398	2370.000 Kg
10	Microcalet UKI 25K BG	3242.000 Kg
11	Vegamine 28D	2370.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:1/4/85-ALC3/2020

Party Name: GOODRICH
CEREALS

Meet No/Date:10/85-
ALC3/2020
21.01.2021

Status:Deferred

HQ File
:01/85/050/00253/AM21/

RLA File
:33/24/040/00006/AM21/

Lic.No/Date:3310030713
21.07.2020

Defer
Date:11.03.2021

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI vide e-mail dated 11.02.2021;

- 30
- Recipes cum Mass Balance of the exported item with ingredients imported & indigenously procured, especially for potato flakes;
 - The process flow charts with justification of the claim of wastage at each stage of the processes;
 - The details of value addition in the exported item (potato powder, Potato flour);
 - Export items at S.No.2 & 3 are identically same as that of import item. The firm may clarify the manufacturing activity done on those export product.

The case stands deferred to 11.03.2021.

प्रद्युम्न साहू/PRADYUMNA SAHU
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 2/4/85-ALC3/2020	Party Name: KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00254/AM21/	RLA File :04/24/040/00054/AM21/	Lic.No/Date:0410166905 21.07.2020	Defer Date:11.03.2021
31	Decision : NC considered the case as per agenda and noted that the firm was issued letter on 17.09.2020 followed by reminders on 27.10.2020, 22.12.2020 and 11.02.2021 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the hard copy of the application from the firm. The case stands deferred to 11.03.2021.		

Case No.: 6/4/85-ALC3/2020	Party Name: AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00258/AM21/	RLA File :08/24/040/00103/AM21/	Lic.No/Date:0810148243 28.07.2020	Defer Date:11.03.2021
32	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2020 followed by reminders on 04.11.2020 and 11.02.2021 to furnish reply which is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.		

Case No.: 9/4/85-ALC3/2020	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00261/AM21/	RLA File :09/24/040/00221/AM21/	Lic.No/Date:0910069008 31.07.2020	Defer Date:11.03.2021
33	Decision : NC considered the case as per agenda and noted that the firm was issued letter on 23.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the hard copy of the application from the firm. The case stands deferred to 11.03.2021.		

Case No.: 8/4/85-ALC3/2020	Party Name: INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:10/85- ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00260/AM21/	RLA File :05/23/040/00114/AM21/	Lic.No/Date:0510414820 05.08.2020	Defer Date:11.03.2021
34	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.2; i) % content of active ingredient (a. i.) in the Extract supported by CoA of Export item.		

- ii) CoA import item from Foreign Supplier.
- iii) Complete process of manufacture alongwith wastage in each step.
- iv) Copy of DML for Export item.

The case stands deferred to 11.03.2021.

Case No.:10/4/85-ALC3/2020	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00262/AM21/	RLA File :03/94/040/00320/AM21/	Lic.No/Date:0310837614 11.08.2020	

Decision : NC considered the case as per agenda and noted that norms of the similar case of the firm was fixed in M.No.09/85 dated 14.01.2021 on the basis of comments of Technical Authority, i.e., Tech.2. Based on that the Committee decided to fix the norms of the present AA, allowing the following inputs on "Net to Net basis";

S.No.	Export Item	Quantity in Nos.
1.	ESVITLIV (SOFT GELATIN CAPSULES CONTAINING 214 MG GELATIN AND 106 MG GLYCERIN USP/FCC)	252720.000
2.	FLUEND (SOFT GELATIN CAPSULES CONTAINING 243 MG GELATIN AND 113 MG GLYCERIN USP/FCC)	1505088.000
3.	REVISAN HAIR AND NAILS (SOFT GELATIN CAPSULES CONTAINING 90 MG GELATIN AND 3 MG GLYCERIN USP/FCC)	511680.000
4.	SPORSUN (SOFT GELATIN CAPSULES CONTAINING 92 MG GELATIN AND 38 MG GLYCERIN USP/FCC)	2467790.000
5.	URICLAR (SOFT GELATIN CAPSULES CONTAINING 52 MG GELATIN AND 15 MG GLYCERIN USP/FCC)	5995548.000
6.	AMINO STAR (SOFT GELATIN CAPSULES CONTAINING 256 MG GELATIN AND 121 MG GLYCERIN USP/FCC)	764400.000

7.	AMINOSTAR PLUS (SOFT GELATIN CAPSULES CONTAINING 156 MG GELATIN AND 77 MG GLYCERIN USP/FCC)	310440.000
8.	COQ FORTE (SOFT GELATIN CAPSULES CONTAINING 181 MG GELATIN AND 83 MG GLYCERIN USP/FCC)	245908.000
9.	LIVUP (SOFT GELATIN CAPSULES CONTAINING 236 MG GELATIN AND 121 MG GLYCERIN USP/FCC)	125190.000
10.	MAXIVAL SOFTGEL (SOFT GELATIN CAPSULES CONTAINING 207 MG GELATIN AND 84 MG GLYCERIN USP/FCC)	179400.000
11.	OSTEOMED (SOFT GELATIN CAPSULES CONTAINING 107 MG GELATIN)	4080570.000
12.	PRIMEGA (SOFT GELATIN CAPSULES CONTAINING 221 MG GELATIN AND 102 MG GLYCERIN USP/FCC)	32136.000
13.	Q-10 FORTE (SOFT GELATIN CAPSULES CONTAINING 181 MG GELATIN AND 83 MG GLYCERIN USP/FCC)	228280.000
14.	MUVIT ANTIOXIDANT (SOFT GELATIN CAPSULES CONTAINING 111 MG GELATIN AND 49 MG GLYCERIN USP/FCC)	471510.000
15.	ZEST OMEGA (SOFT GELATIN CAPSULES CONTAINING 221 MG GELATIN AND 103 MG GLYCERIN USP/FCC)	741312.000

16.	GLOVIT-H (SOFT GELATIN CAPSULES CONTAINING 118 MG GELATIN AND 39 MG GLYCERIN USP/FCC)	25054140.000
17.	ZYVITA CAPS (SOFT GELATIN CAPSULES CONTAINING 227 MG GELATIN AND 84 MG GLYCERIN USP/FCC)	200000.000
18.	PATERNIA (SOFT GELATIN CAPSULES CONTAINING 182 MG GELATIN AND 85 MG GLYCERIN USP/FCC)	200000.000

Import Items

1	GELATIN	5099.000 Kg
2.	GLYCERIN (USP/FCC)	1682.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 13/4/85-ALC3/2020	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00265/AM21/	RLA File :31/83/040/00044/AM21/	Lic.No/Date: 3110067820 13.08.2020	Defer Date:11.03.2021
36 Decision : NC considered the case as per agenda and noted that the firm was issued letter on 17.09.2020 followed by reminders on 27.10.2020, 22.12.2020 and 11.02.2021 to furnish hard copy of the application which is still awaited. The Committee decided to wait for the hard copy of the application from the firm.			
The case stands deferred to 11.03.2021.			

Case No.: 12/4/85-ALC3/2020	Party Name: GIRNAR FOOD & BEVERAGES PVT LTD	Meet No/Date: 10/85-ALC3/2020 21.01.2021	Status: Deferred
HQ File :01/85/050/00264/AM21/	RLA File :03/94/040/00300/AM21/	Lic.No/Date: 0310837670 14.08.2020	Defer Date:11.03.2021
37 Decision : NC considered the case as per agenda and noted that the firm has imported Black Tea leaf and dust in bulk for export of Black Tea. The Committee has noted that a clarification has been sought from Tea Board regarding admissibility of import of Tea Dust for use in export of Black Tea. The Committee decided to send a reminder to the Tea Board to			

expedite their clarification.

The case stands deferred to 11.03.2021.

Case No.:22/4/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date:10/85-ALC3/2020 21.01.2021	Rejected
HQ File :01/85/050/00274/AM21/	RLA File :24/24/040/00032/AM21/	Lic.No/Date:2410043209 21.08.2020	
38	Decision : NC considered the case as per agenda and noted that the firm vide email dated 08.01.2021 has furnished reply of the DL issued by MoFPI. However, regarding information on sterilization facility/equipment available, the firm has not furnished any information. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.		

Case No.:23/4/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date:10/85-ALC3/2020 21.01.2021	Rejected
HQ File :01/85/050/00275/AM21/	RLA File :24/24/040/00033/AM21/	Lic.No/Date:2410043210 21.08.2020	
39	Decision : NC considered the case as per agenda and noted that the firm vide email dated 08.01.2021 has furnished reply of the DL issued by MoFPI. However, regarding information on sterilization facility/equipment available, the firm has not furnished any information. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.		

Case No.:24/4/85-ALC3/2020	Party Name: SUPERHOUSE LTD.,	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
HQ File :01/85/050/00276/AM21/	RLA File :06/24/040/00035/AM21/	Lic.No/Date:0610039589 21.08.2020	Defer Date:11.03.2021
40	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., DPIIT . The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 11.03.2021.		

Case No.:30/4/85-ALC3/2020	Party Name: GOODRICH CEREALS	Meet No/Date:10/85-ALC3/2020 21.01.2021	Status:Deferred
41	HQ File	RLA File	Lic.No/Date:3310030732 Defer

:01/85/050/00282/AM21/	:33/24/040/00011/AM21/	26.08.2020	Date:11.03.2021
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Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI vide email dated 11.02.2021;

- Clarification regarding the contradiction w.r.t. the imported items in application form at Sl. No.2 and Annexure 4E.
- The Recipes cum Mass Balance of the exported item with ingredients imported & indigenously procured, especially for potato flakes.
- The process flow charts with justification of the claim of wastage at each stage of the processes.
- The details of value addition in the exported item (Potato flakes, milled potato flakes).
- The technical characteristics of Bulk Density 400-700 and its usage across the range.

The case stands deferred to 11.03.2021.

Case No.: 33/4/85-ALC3/2020	Party Name: JABS INTERNATIONAL PVT.LTD.	Meet No/Date:10/85- ALC3/2020 21.01.2021	Rejected
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HQ File :01/85/050/00285/AM21/	RLA File :03/94/040/00378/AM21/	Lic.No/Date:0310837996 31.08.2020	
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Decision : NC considered the case as per agenda noted that the export item is Sterilized Coriander Seeds against import of Raw Coriander Seeds. The firm was requested to furnish information on sterilization facility/equipments available with them for sterilization activity and the information in this regard has not been received from the firm. On the basis of the recommendation of Technical Authority, i.e., MoFPI, the Committee decided to reject the case with direction to firm to pay Customs Duty and applicable interest thereon for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.: 17/8/85-ALC3/2020	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date:10/85- ALC3/2020 21.01.2021	Approved
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HQ File :01/85/050/00323/AM21/	RLA File :03/94/040/00545/AM21/	Lic.No/Date:0310839093 23.10.2020	
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Decision : NC considered the case as per agenda and decided to fix the norms of the above AA "as applied for" on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/FP/Sion/2018 dated 16.12.2020.

RA may take subsequent consequential action accordingly.


 प्रद्युम्न साहू/PRADYUMNA SAHU
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.:15/8/85-ALC3/2020		Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00321/AM21/		RLA File :03/94/040/00321/AM21/	Lic.No/Date:0310839088 23.10.2020	
Decision : NC considered the case as per agenda and noted that norms of the similar case of the firm was fixed in M.No.09/85 dated 14.01.2021 on the basis of comments of Technical Authority, i.e., Tech.2. Based on that the Committee decided to fix the norms of the present AA, allowing the following inputs on "Net to Net basis";				
S.No.	Export Item	Quantity in Nos.		
1.	HAEM PLUS (SOFT GELATIN CAPSULES CONTAINING 100 MG GELATIN AND 33 MG GLYCERIN USP/FCC)	1105000.000		
2.	IROSOFT (SOFT GELATIN CAPSULES CONTAINING 100 MG GELATIN AND 28 MG GLYCERIN USP/FCC)	325000.000		
3.	ZEST 3D- CALCIUM (SOFT GELATIN CAPSULES CONTAINING 107 MG GELATIN AND 26 MG GLYCERIN USP/FCC)	505440.000		
4.	ZOFAXAN (SOFT GELATIN CAPSULES CONTAINING 103 MG GELATIN AND 42 MG GLYCERIN USP/FCC)	214500.000		
5.	ZOLECOSS (SOFT GELATIN CAPSULES CONTAINING 167 MG GELATIN AND 77 MG GLYCERIN USP/FCC)	505440.000		
6.	ZYCAL (SOFT GELATIN CAPSULES CONTAINING 107 MG GELATIN AND 26 MG GLYCERIN USP/FCC)	2716350.000		
7.	FERUP-PLUS (SOFT GELATIN CAPSULES CONTAINING 118 MG GELATIN AND 39 MG GLYCERIN USP/FCC)	6016608.000		

8.	OSTEODAY (SOFT GELATIN CAPSULES CONTAINING 107 MG GELATIN AND 26 MG GLYCERIN USP/FCC)	252720.000
9.	SOVICAL (SOFT GELATIN CAPSULES CONTAINING 152 MG GELATIN AND 30 MG GLYCERIN USP/FCC)	520000.000
10.	MULTINUTRIENT M30 (SOFT GELATIN CAPSULES CONTAINING 179 MG GELATIN AND 43 MG GLYCERIN USP/FCC)	1285700.000
11.	MULTINUTRIENT W30 (SOFT GELATIN CAPSULES CONTAINING 176 MG GELATIN AND 46 MG GLYCERIN USP/FCC)	1872000.000
12.	MAXIMA NATAL (SOFT GELATIN CAPSULES CONTAINING 173 MG GELATIN AND 60 MG GLYCERIN USP/FCC)	573300.000
13.	MAXIVAL SOFTGEL (SOFT GELATIN CAPSULES CONTAINING 207 MG GELATIN AND 84 MG GLYCERIN USP/FCC)	179400.000
14.	Q10 ULTRA (SOFT GELATIN CAPSULES CONTAINING 182 MG GELATIN AND 85 MG GLYCERIN USP/FCC)	130000.000
15.	SEA PEARLS SOFTGEL (SOFT GELATIN CAPSULES CONTAINING 160 MG GELATIN AND 74 MG GLYCERIN USP/FCC)	139620.000
16.	SHINE CO-Q PLUS (SOFT GELATIN CAPSULES CONTAINING 182 MG GELATIN AND 85 MG GLYCERIN USP/FCC)	325000.000

17.	ESTOVON (SOFT GELATIN CAPSULES CONTAINING 101 MG GELATIN AND 23 MG GLYCERIN USP/FCC)	171210.000
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Import Items

1.	GELATIN	2229.000 Kg
2.	GLYCERIN (USP/FCC)	678.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:16/8/85-ALC3/2020	Party Name: ITC LIMITED	Meet No/Date:10/85-ALC3/2020 21.01.2021	Approved
HQ File :01/85/050/00322/AM21/	RLA File :26/24/040/00015/AM21/	Lic.No/Date:2610012922 23.10.2020	

Decision : NC considered the case as per agenda and noted that norms of similar case of the firm with same export/import items has been fixed earlier in M.No.6/85 dated 15.10.2020. On the basis of that, the Committee decided to fix the norms allowing the following inputs;

Export Items

Coriander Powder made of Coriander Seeds	24.460 MT
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Import Items

Coriander Seed	24.705 MT
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Note: i) Coriander Powder made of coriander seeds should be of same variety, grade and origin as imported.

ii) Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition and other conditions as per Appendix 4J should also be complied with.

RA may take subsequent consequential action accordingly.

MANUAL AGENDA

M160	Case No. M-160	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 10/85- ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00072/AM19/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:11.03.2021
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI . The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

M161	Case No. M-161	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 10/85- ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00146/AM19/ DES.VI	RLA File : 04/24/040/00117/ AM 19	Lic.No/Ecom No. 0410164640 dated 04.09.2018	Defer Date:11.03.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Stainless Steel wire of various sizes, Tungsten Carbide balls etc.			
	Decision: NC considered the case as per agenda and noted the following comments of Technical Authority, i.e., Tech.1, i) There is ambiguity in the reply and statements given in their application ii) Since in the application, wastage indicated in the ink is 2%, while giving Nett content, it seems there is no wastage. iii) May be given VC to explain the above. Based on the above observations of Technical Authority, the Committee decided to call the firm for PH in the next meeting. The case stands deferred to 11.03.2021.			

M162	Case No. M-162	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00007/AM19/ DES.VI	RLA File : 04/24/040/00297/ AM 19	Lic.No/Ecom No. 0410165426 dated 08.04.2019	Defer Date:11.03.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.			
	Decision: NC considered the case as per agenda and noted the following comments of Technical Authority, i.e., Tech.1, i) There is ambiguity in the reply and statements given in their application ii) Since in the application, wastage indicated in the ink is 2%, while giving Nett content, it seems there is no wastage. iii) May be given VC to explain the above. Based on the above observations of Technical Authority, the Committee decided to call the firm for PH in the next meeting. The case stands deferred to 11.03.2021.			

M163	Case No. M-163	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00121/AM19/ DES.VI	RLA File : 04/24/040/00240/ AM 18	Lic.No/Ecom No. 0410164055 dated 08.03.2018	Defer Date:11.03.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.			
	Decision: NC considered the case as per agenda and noted the following comments of Technical Authority, i.e., Tech.1, i) There is ambiguity in the reply and statements given in their application			

	ii) Since in the application, wastage indicated in the ink is 2%, while giving Nett content, it seems there is no wastage. iii) May be given VC to explain the above. Based on the above observations of Technical Authority, the Committee decided to call the firm for PH in the next meeting. The case stands deferred to 11.03.2021.
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M-164	Case No. M-164	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Approved
	HQ File : 01/85/171/00169/AM21/DES.VI	RLA File : 05AA04023223AM21	Lic.No/Ecom No.	
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole/Split)(Unprocessed).			
	Decision : NC considered the case as per agenda and noted that the norms of similar case of the firm has been fixed in meeting No.09/85 dated 14.01.2021. Based on that, the Committee decided to fix the norms of the present case under Para 4.06 of HBP, 2015-20, after adjusting the sale value of by-products, allowing the following inputs;			
	Export Item			
	Chickpeas Flour		500.000 MT	
	Import Item			
	Chickpeas (Whole/Split) (Unprocessed)		551.290 MT	
	i) The firm has applied for export quantity of 1900 MT. However, the Committee decided to permit the firm for export of 500 MT of Chickpeas Flour at the first instance and after completion of export they may apply for enhancement of export quantity.			
	ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.			
	iii) The above fixation of adhoc norms is valid for present application under Para			

	4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.
iv)	No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J etc. also to be met.
v)	RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 subject to the quantity being approved in this case.
RA may take subsequent consequential action accordingly.	

M-165	Case No. M-165	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00037/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Resinoid" against import of "Olibanum Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-166	Case No. M-166	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00036/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".			

	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.
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M-167	Case No. M-167	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00047/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-168	Case No. M-168	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00048/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin" against import of "Chilly Chipotle".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 followed by reminders on 03.11.2020, 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			


 प्रद्युम्न साहू/PRADYUMNA SAHU
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
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 Udyog Bhawan, New Delhi

M-169	Case No. M-169	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00046/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid " against import of "Labdanum Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-170	Case No. M-170	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00039/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-171	Case No. M-171	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00044/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:11.03.2021

	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Resinoid" against import of "Opoponax Gum"
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.

M-172	Case No. M-172	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00043/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-173	Case No. M-173	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00042/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm.			

	The case stands deferred to 11.03.2021.			
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M-174	Case No. M-174	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00038/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Resinoid" against import of "Myrrhe Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-175	Case No. M-175	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00041/AM20-DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Benjoin Resinoid" against import of "Benjoin Gum".			
	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 29.10.2020 followed by reminders on 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

M-176	Case No. M-176	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
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HQ File : 01/85/171/00040/AM20- DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly".			
Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 followed by reminders on 03.11.2020, 22.12.2020 and 11.02.2021 in which the reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 11.03.2021.			

	Case No. M-177	M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Rejected
M177	HQ File : 01/85/50/00020/AM19/DE S.VI	RLA File :07/24/40/017/AM17	Lic.No/Ecom NO. 0710109659 dated 18.04.2016	
Subject: Request of the firm for modification of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.				
Decision: NC considered the case as per agenda and noted the reply furnished by the firm and also the comments furnished by Technical Authority, i.e., CIFT vide letter No.1(7)/FP/Sion/2018 dated 04.03.2020 and decided to maintain “Status Quo” of the decision taken in this case by the Norms Committee in M.No.03/85 dated 02.05.2019. RA may take subsequent consequential action accordingly.				

	<u>Case No. M-178</u>	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 10/85- ALC3/2019 18.02.2021	Rejected
M178	HQ File : 01/85/50/00021/AM19/DE S.VI	RLA File : 07/24/040/00046/AM 18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	
	Subject: Application of M/s Bawa Fishmeal & Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.			
	Decision: NC considered the case as per agenda and noted the reply furnished by the firm			

and also the comments furnished by Technical Authority, i.e., CIFT vide letter No.1(7)/FP/Sion/2018 dated 04.03.2020 and decided to maintain "Status Quo" of the decision taken in this case by the Norms Committee in M.No.05/85 dated 30.05.2019.

RA may take subsequent consequential action accordingly.

M179	Case No. M-179	Party Name: M/s. Kancor Ingredients Limited.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Approved
	HQ File : 01/85/050/00115/AM20/ DES.VI	RLA File : 10/24/040/00071/ AM20	Lic.No/Ecom No. and date 1010060327, 19.11.2019	
	Subject: Application submitted by M/s. Kancor Ingredients Limited for fixation of norms on AA No. 1010060327 dated 19.11.2019 for export of Annatto Oleoresin Refined against import of Annatto Oleoresin Crude.			
	Decision: NC considered the case as per agenda and decided to fix the norms of the above mentioned AA on the basis of comments of Technical Authority, i.e., MoFPI furnished vide OM No. E-14/8/2020-ED dated 23.11.2020 allowing the following inputs; Export Item			
	Annatto Oleoresin Refined		4.902 MT	
	Import Item			
	Annatto Oleoresin Crude		4.961 MT	
	RA may take subsequent consequential action accordingly.			

M-180	Case No. M-180	Party Name: M/s. KIOCL Limited	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F. No.	Ecom/AA No. & Date	Defer Date:11.03.2021
	Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Ministry of Steel for examination and comments, which is awaited. The Committee decided to request Ministry of Steel to expedite their comments.			

The case stands deferred to 11.03.2021.

M-181	Case No. M-181	Party Name: M/s Latiyal Handicrafts Private Limited	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00333/AM19-DES.VI	RA F. No. 13/24/040/00130/A M19	Ecom/AA No. & Date 1310049220, 28.02.2019	Defer Date:11.03.2021
Subject: Application for fixation of norms for export of Wooden Furniture against import of Oak Lumber.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for examination and comments, which is awaited. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 11.03.2021.				

M182	Case No. M-182	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00159/AM21/DES.VI	RLA File : 56/24/040/00031/AM 21	Lic.No/Ecom No. 11/89/001/64100/0711/ 1654 dated 19.10.2020	Defer Date:11.03.2021
Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Fatty Acid (MFAT) against import of Crude Degummed Soyabean Oil (Edible Grade).				
Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to Technical Authority, i.e., Tech.1 for examination and comments, which is awaited. The Committee decided to request Tech.1 to expedite their comments. The case stands deferred to 11.03.2021.				

M183	Case No. M-183	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00160/AM21/ DES.VI	RLA File : 56/24/040/00030/ AM 21	Lic.No/Ecom No. 11/89/001/64100/0710/ 5588 dated 16.10.2020	Defer Date:11.03.2021
	Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Alkyd Resin against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerithritol and Pathalic Anhydride.			
	Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply has been forwarded to Technical Authority, i.e., Tech.2 for examination and comments, which is awaited. The Committee decided to request Tech.2 to expedite their comments. The case stands deferred to 11.03.2021.			

M184	Case No. M-184	Party Name: M/s Adani Willmar Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00151/AM21/ DES.VI	RLA File :	Lic.No/Ecom No.	Defer Date:11.03.2021
	Subject Request of M/s Adani Willmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade)			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to FSSAI for comments. The Committee also noted that the firm's proposal is for change of FFA of the import item. The Committee observed that with the change of FFA, the quantity of import item will also get changed accordingly. The Committee therefore, decided to seek clarification from the firm. The case stands deferred to 11.03.2021.			


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M185	Case No. M-185	Party Name: M/s Adani Willmar Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00????/AM21 / DES.VI	RLA File :	Lic.No/Ecom No.	Defer Date:11.03.2021
Subject Request of M/s Adani Willmar Ltd. for Modification of SION E-121 for export item Refined Soyabean (edible grade).				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to FSSAI for comments. The Committee also noted that the firm's proposal is for change of FFA of the import item. The Committee observed that with change of FFA, the quantity of import item will also get changed accordingly. The Committee therefore, decided to seek clarification from the firm. The case stands deferred to 11.03.2021.				

M186	Case No. M-186	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00144/AM17/ DES.VI	RA F. No.	Ecom/AA No. & Date 0310809574 , 02.12.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809574 , Dated 02.12.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.				

M187	Case No. M-187	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00121/AM17/ DES.VI	RA F. No.	Ecom/AA No. & Date 0310809128 , 11.11.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of				

Ecom./AA No. 0310809128 , dated 11.11.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 11.03.2021.

M188	Case No. M-188	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00028/AM17/DES.VI	RA F. No.	Ecom/AA No. & Date 0310804160 , 25.04.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804160 , dated 25.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 11.03.2021.				

M189	Case No. M-189	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00145/AM17/DES.VI	RA F. No.	Ecom/AA No. & Date 0310809572 , 02.12.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809572 , dated 02.12.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 11.03.2021.				

M190	Case No. M-190	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00049/AM17/ DES.VI	RA F. No.	Ecom/AA No. & Date 0310804207 , 26.04.2016	Defer Date:11.03.2021
	Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804207 ,dated 26.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			


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M191	Case No. M-191	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	01/85/050/00050/AM17/DES.VI	RA F. No.	Ecom/AA No. & Date 0310805006, 30.05.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310805006, dated 30.05.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.				

M192	Case No. M-192	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	01/85/050/00051/AM17/DES.VI	RA F. No.	Ecom/AA No. & Date 0310805007, 30.05.2016	Defer Date:11.03.2021
Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310805007, Dated 30.05.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.				
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.				

M193	Case No. M-193	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	01/85/050/00053/AM17D ES.VI	RA F. No.	Ecom/AA No. & Date 0310804206, 26.04.2016	Defer Date:11.03.2021

	Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804206, dated 26.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.		
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.		

M194	Case No. M-194	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	01/85/050/00122/AM17/DES.VI	RA F. No.	Ecom/AA No. & Date 0310809127 , 11.11.2016	Defer Date:11.03.2021
	Subject: Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809127 , dated 11.11.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

M195	Case No. M-195	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00151/AM21/DES.VI	RLA File : 03/94/040/00458/A M21	Lic.No/Ecom No. 03/88/146/47800/0704/ 7292	Defer Date:11.03.2021
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of "Refined Bleached Deodorized Palm olein, etc." against import of "Crude Palm Oil".			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 11.03.2021.

M-196	Case No. M-196	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Approved
	HQ File : 01/85/171/00138/AM21/DES.VI	RLA File : 03/94/040/00273/AM21	Lic.No/Ecom No. 03/92/005/91300/0689/80 17 dated 02.07.2020	
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of quantity of export item Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			

Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 08/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and import quantity restricted to 500 MT. The representatives of the firm appeared for PH requested for enhancement of the quantity of the import item as exports permitted earlier have been completed by 50%. The Committee with due deliberation acceded to the proposal for further enhancement of import quantity. Accordingly, the export/import items as approved by the Committee are given below;

Export Item

1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	465.000 MT
2	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	581.000 MT
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	523.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	233.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	500.000 MT
2	Acid Casein	15.000 MT

Other terms and conditions mentioned in minutes of M.No.08/85 dated 03.12.2020 against the above mentioned case will remain unchanged.

RA may take subsequent consequential action accordingly.

M197	Case No. M-197	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Approved
	HQ File : 01/85/171/00147/AM21/ DES.VI	RLA File : 03/94/040/00374/AM 21	Lic.No/Ecom No. 03/92/005/91300/0696/39 68 dated 10.08.2020	
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of quantity of export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 08/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and import quantity restricted to 500 MT. The representatives of the firm appeared for PH requested for enhancement of the quantity of the import item as export permitted earlier have been completed by 50%. The Committee with due deliberation acceded to the proposal for further enhancement of import quantity. Accordingly, the export/import items as approved by the Committee are given below;			
	Export Item			
	1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	527.000 MT	
	2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	477.000 MT	
	3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	425.000 MT	
	4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	318.000 MT	
	5	Vegitable Fatbase powder (containing 31% to 33% of Palm Fat)	72.000 MT	

Import Item		
1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	500.000 MT
2	Acid Casein	36.000 MT
Other terms and conditions mentioned in minutes of M.No.08/85 dated 03.12.2020 against the above mentioned case will remain unchanged.		
RA may take subsequent consequential action accordingly.		

M-198	Case No. M-198	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00171/AM21/ DES.VI	RLA File : 03/AA/040/19278/A M21	Lic.No/Ecom No. ARNADVCPPLY0081 3971AM21 dated 14.01.2021	Defer Date:11.03.2021
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein.			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

M-199	Case No. M-199	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00170/AM21/ DES.VI	RLA File : 03/AA/040/19258/A M21	Lic.No/Ecom No. ARNADVCPPLY0083 4918AM21	Defer Date:11.03.2021

	dated 16.01.2021
Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein.	
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.	

M200	Case No. M-200	Party Name: M/s. Glamy Candy Private Limited	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00040/AM20/D ES.VI	RLA File : 07/24/040/00025/AM 20	Lic.No/Ecom No. and date 0710114994 ; 31.05.2019	Defer Date:11.03.2021
	Subject: Application submitted by M/s. Glamy Candy Private Limited for fixation of norms on AA No. 0710114994 ; dated 31.05.2019 for export of "KCK lollipops 6g Sugar free lollipops"against import of "IMO Organic & Conventional Tapioca Powder 1800, Morlyne Paper stick White 3.2mm x 76mm".			
	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 11.03.2021.			

M201	Case No. M-201	Party Name: M/s. ZF Lifecare Industries Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/050/00083/AM19/D ES.VI	RLA File : 10/24/040/00011/AM 19	Lic.No/Ecom No. and date 1010059966; 06.06.2018	Defer Date:11.03.2021

Subject: Application submitted by M/s. ZF Lifecare Industries Pvt. Ltd. for fixation of norms on AA No. 1010059966;; dated 06.06.2018 for export of "Sanitary Napkin" against import of "SAP Paper Super absorbing polymer paper, Airlaid paper other tissue paper, etc.".

Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL has been forwarded to Technical Authority, i.e., DPIIT for examination and comments, which is awaited. The Committee decided to request DPIIT to expedite their comments.

The case stands deferred to 11.03.2021.

M202	Case No. M-202	Party Name: M/s.Innovative Cuisine Pvt. Ltd.	Meet No/Date: 10/85- ALC3/2019 18.02.2021	Approved
	HQ File : 01/85/050/00036/AM20/D ES.VI	RLA File : 08/24/040/00068/AM 20	Lic.No/Ecom No. and date 0810145333; 21.05.2019	
	Subject: Application submitted by M/s. Innovative Cuisine Pvt. Ltd. for fixation of norms on AA No. 0810145333; dated 21.05.2019 for export of “Cocktail Vegetable spring rolls (Crispy rolls filled with spiced vegetables)”against import of “Spring Roll Shell.”.			
	Decision: : NC considered the case as per agenda and decided to fix the norms for the above advance authorization as per deliberation with the Technical Authorities present in the meeting, allowing the inputs as under;			
	Export Item			
	Cocktail Vegetable Spring Rolls (Crispy rolls filled with Spiced Vegetable) (Contents of Spring Roll shell 46702.656 Kgs)			1 Kg
	Import Item			
	Spring Roll Shell			1.01 Kg/Kg content in export item
	(Composition of Spring Roll in import and export should match)			
	RA may take subsequent consequential action accordingly.			

M203	Case No. M-203	Party Name: M/s. Amol	Meet No/Date: 10/85- ALC3/2019	Approved
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	Pharmaceuticals Pvt. Ltd.	18.02.2021	
HQ File : 01/85/050/00133/AM20/D ES.VI	RLA File : 13/24/040/00183/AM 20	Lic.No/Ecom No. and date 1310049466; 10.12.2019	
Subject: Application submitted by M/s. Amol Pharmaceuticals Pvt. Ltd. for fixation of norms on AA No. 1310049466; dated 10.12.2019 for export of "Amino Trit 04"against import of "L-Theanine .".			
Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
Export Item			
Amino Trit 04		1.000 Kg.	
(Each 100 Mg Amino Trit04 contains L-Theanine NLT 93.67 Mg)			
Import Item			
L-Theanine		0.9414 Kg	
RA may take subsequent consequential action accordingly.			

M-204	Case No. M-204	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85- ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00153/AM21/ DES.VI	RLA File :	Lic.No/Ecom No.	Defer Date:11.03.2021
Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of Standard Input Output Norms (SION) for export product Vegetable Fat base Powder (Fat range between 19% to 52%).				
Decision: NC considered the case as per agenda and noted that the application of the firm for fixation of SION is presently under examination of the Technical Authority, i.e., MoFPI. The Committee also heard the representatives of the firm appeared for PH. For further examination of the case, the Committee decided to seek following information from the firm;				
i) Annual turnover of the firm during the year 2020-21 out of which export turnover during the year. ii) Details of export turnover during the last four years. iii) Details of import items used for manufacture of export product i.e., Vegetable Fat base powder with composition.				

	iv) Recipe of export item with %age mix of various items. v) Technical specification of the raw materials used in the export product.
	The case stands deferred to 11.03.2021.

M-205	Case No. M-205	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 18.02.2021	Status:Deferred
	HQ File : 01/85/171/00152/AM21/DES.VI	RLA File :	Lic.No/Ecom No.	Defer Date:11.03.2021
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of Standard Input Output Norms (SION) for export product Instant Fat Filled Powder (Fat range 28% & Protein range 06% to 26%).			
	Decision: NC considered the case as per agenda and noted that the application of the firm for fixation of SION is presently under examination of the Technical Authority, i.e., MoFPI. The Committee also heard the representatives of the firm appeared for PH. For further examination of the case, the Committee decided to seek following information from the firm; i) Annual turnover of the firm during the year 2020-21 out of which export turnover during the year. ii) Details of export turnover during the last four years. iii) Details of import items used for manufacture of export product i.e., Vegetable Fat base powder with composition. iv) Recipe of export item with %age mix of various items. v) Technical specification of the raw materials used in the export product. The case stands deferred to 11.03.2021.			

M206	Case No. M-206	Party Name: M/s. Signature Estates.	Meet No/Date: 06/85-ALC3/2019 15.10.2020	Status:Deferred
	HQ File : 01/85/050/00068/AM13/DES.VI	RLA File : 02/24/040/00021/AM13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	Defer Date:11.03.2021

Subject: Request of M/s Signature Estates for permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.

Decision: NC considered the case as per agenda and decided to seek following information from the firm for further processing of the case;

Firm may furnish a statement showing details of the flavours imported, their quantity, bill of entry, shipping bill No. and date alongwith scan copies of bill of entry and shipping bill.

The case stands deferred to 11.03.2021.

Date: 17.03.2021
Place: New Delhi


(Pradyumna Sahu)
Deputy Director General of Foreign Trade

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